

open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD.

....

Contempt Petition No. 233 of 2001

In

original Application No. 672 of 2001

this the 4th day of June 2002.

HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER (A)
HON'BLE MR. A.K. BHATNAGAR, MEMBER (J)

Narendra Kumar, S/o Sri Phussan Singh, R/o Mohalla Kundanpur
near Ram Leela Maidan, Moradabad.

Applicant.

By Advocate : Sri J.K.N. Misra.

versus.

1. Sri Raj Pal Singh Panwar, General Manager, Bharat
Sanchar Nigam Ltd; Moradabad Division, Moradabad.

Respondent.

By Advocate : Sri R.C. Joshi.

ORDER (ORAL)

BY HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER (A)

This Contempt petition has been filed under section 17 of the A.T. Act, 1985 for non-compliance of this Tribunal's order dated 4.6.2001 by which the competent authority of the respondents establishment was directed to decide the pending representation of the applicant dated 26.3.2001.

2. Sri R.C. Joshi, learned counsel for the respondent submitted that the order of this Tribunal dated 4.6.2001 has already been complied with and the representation of the applicant has been decided by a detailed and speaking order dated 10.8.2001, a copy of which was sent to the applicant by registered post on 20.8.2001. The learned counsel for the applicant submitted that he did not receive a copy of the same, nor was informed to the applicant. However,

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a copy of the same was served upon him in the court itself and two copies have been filed for placing on record.

3. In our opinion, the respondent has complied with the order of this Tribunal dated 4.6.2001, therefore, no case for contempt is made out. The Contempt petition is accordingly dismissed and the notice issued to the respondent is hereby discharged. No costs.


MEMBER (J)


MEMBER (A)

GIRISH/